

ITEM NO.1

COURT NO.1

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Transfer Petition(s)(Criminal) No(s). 450/2022

DR. GOPINATH TIWARI & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 98850/2022 - EX-PARTE STAY IA No. 98851/2022 - EXEMPTION
FROM FILING O.T.)

Date : 14-09-2023 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Ankur Yadav, AOR (NP)
Mr. Satish Yadav, Adv.

For Respondent(s) Mr. Amrendra Kumar Singh, Adv.
Mr. Anil Kumar Sinha, Adv.
Mrs. Rachna Gupta, AOR

Ms. Kaveeta Wadia, Adv.
Mr. Shashank Tripathi, AOR
Mr. Dipesh Dwivedi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

- 1 Both, the Advocate-on-Record for the petitioners and the counsel who has been briefed to appear are absent. A junior has been made to appear before this Court who has no papers with him and is not prepared with the case.
- 2 When we declined to grant an adjournment, Mr Sushant Yadav, counsel appears on behalf of the Advocate on Record who is engaged in the matter.

Matters cannot be conducted before this Court in that manner. This is doing disservice both to the Court and to the young junior who is made to appear before this Court without a scrap of paper in his hand.

3 In order to obviate any injustice to the parties, we direct that the proceedings be listed on 25 September 2023.

4 However, the Advocate-on-Record shall deposit costs quantified at Rupees two thousand with the Supreme Court Bar Association in the meantime and produce a receipt before the Registry before the next date of listing.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(RENU BALA GAMBHIR)
COURT MASTER (NSH)